

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 537 of 2019

IN THE MATTER OF:

Usman Sharif **...Appellant**

Vs

Sew Infrastructure Ltd. & Ors. **...Respondents**

Present:

For Appellant: Mr. Karunesh Tandon, Advocate

**For Respondents: Mr. Swetab Kumar, Mr. Santosh Kumar and
Mr. Sanjiv K. Sharma, Advocates for R-1.**

With

Company Appeal (AT) (Insolvency) No. 573 of 2019

IN THE MATTER OF:

Usman Sheriff **...Appellant**

Vs

Sew Infrastructure Ltd. & Anr. **...Respondents**

Present:

**For Appellant: Mr. Jay Kishor Singh and Mr. Mohit Raj,
Advocates.**

**For Respondents: Mr. Swetab Kumar, Mr. Santosh Kumar and
Mr. Sanjiv K. Sharma, Advocates for R-1.**

With

Company Appeal (AT) (Insolvency) No. 626 of 2019

IN THE MATTER OF:

Gati Infrastructure Pvt. Ltd. & Ors. **...Appellants**

Vs

Sew Infrastructure Ltd. & Ors. **...Respondents**

Present:

For Appellants: Mr. Ved Prakash Goyal, AR.

**For Respondents: Mr. Swetab Kumar, Mr. Santosh Kumar and
Mr. Sanjiv K. Sharma, Advocates for R-1.**

ORDER

03.02.2020: It emerges from the record that the Corporate Insolvency Resolution Process period is about to end. Since there is no representation on behalf of the Resolution Professional, we direct the Registry to inform the Resolution Professional to file a status report with regard to the current status of the Insolvency Resolution Process within one week.

Post these appeals 'for admission (after notice)' on **14th February, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/nn